

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE

LOK SABHA
UNSTARRED QUESTION No. 2476

TO BE ANSWERED ON MONDAY, December 18, 2023/Agrahayana 27, 1945 (Saka)

CAPITAL INVESTMENT IN STATES

2476. MS. NUSSRAT JAHAN

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has recently approved capital investment in various States during the Financial Year 2023-24;
- (b) if so, the details thereof, State-wise;
- (c) the criteria being adopted by the Government in providing above assistance to States; and
- (d) the details of reforms that are linked in granting capital investment for the above said Financial Year?

ANSWER

THE MINISTER OF STATE FOR FINANCE
(SHRI PANKAJ CHAUDHARY)

(a) and (b): Yes Sir. The details of financial assistance approved for various States for the financial year 2023-24 under the Scheme for Special Assistance to States for Capital Investment 2023-24 are provided in Annexure.

(c) and (d): An amount of Rs. 1,00,000 crore earmarked for Part-I (Untied) of the Scheme has been allocated to the States in proportion to their share of central taxes and duties as per the award of the 15th Finance Commission. An additional amount of Rs. 30,000 crore is earmarked for reforms in certain citizen centric areas, like scrapping of old vehicles; urban planning reforms; financing reforms in Urban Local Bodies to make them creditworthy for municipal bonds; housing for police personnel above or as part of police stations; unity malls; children and adolescents' library and digital infrastructure; and State share of capital expenditure of certain centrally sponsored schemes. The Special Assistance (loan) earmarked for reforms in citizen centric areas under the Scheme is released by the Department of Expenditure on the basis of recommendations of the nodal Ministries/Departments and on the compliance of reform conditions by States. Besides the conditions prescribed under various Parts of the Scheme, a State is required to meet the following mandatory conditions:

- (i) Full compliance with the official name of all Centrally Sponsored Schemes (CSSs) [correct translation to local language is permissible] and any guidelines/instructions issued by the Government of India regarding branding of CSSs, in all Schemes of all Ministries.
- (ii) Integration of State treasuries with PFMS and exchange of data between State treasuries and PFMS in respect of at least 95% of State Linked Schemes for CSS in a State for which the State has received funds from the Central Government prior to 30 days.
- (iii) Deposit of central share of interest earned in SNA accounts till 31st March, 2023 in the Consolidated Fund of India and submission of a certificate to this effect in the prescribed format, signed by the Finance Secretary of the State Government.

**ANNEXURE REFERRED IN REPLY TO LOK SABHA UNSTARRED QUESTION
NO. 2476 DUE FOR ANSWER ON 18th DECEMBER, 2023**

**Special Assistance (loan) approved under the Scheme for Special Assistance to States
for Capital Investment 2023-24**

(Rs. in crore)

Sl. No.	State	Amount approved (as on 13.12.2023)
1	Andhra Pradesh*	0.00
2	Arunachal Pradesh	1631.03
3	Assam	4008.40
4	Bihar	9932.25
5	Chhattisgarh	3497.84
6	Goa	536.00
7	Gujarat	3825.00
8	Haryana	1248.00
9	Himachal Pradesh	1012.00
10	Jharkhand	3469.92
11	Karnataka	4174.96
12	Kerala*	0.00
13	Madhya Pradesh	8134.00
14	Maharashtra	6745.14
15	Manipur	758.87
16	Meghalaya	1111.18
17	Mizoram	743.79
18	Nagaland	734.89
19	Odisha	4715.12
20	Punjab	209.00
21	Rajasthan	6026.00
22	Sikkim	414.08
23	Tamil Nadu	4295.37
24	Telangana	2536.51
25	Tripura	634.56
26	Uttar Pradesh	18936.00
27	Uttarakhand	1304.00
28	West Bengal	7523.00
Total		98156.90

*: The State has not met the eligibility criteria prescribed under the Scheme.
